

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1562**

**TO BE ANSWERED ON THE 25<sup>TH</sup> JULY, 2017/ SHRAVANA 3, 1939 (SAKA)**

**AGITATION BY GJMM**

**1562. SHRI JYOTIRADITYA M. SCINDIA:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government is aware that the Gorkha Jan Mukti Morcha (GJMM) has stepped up its agitation for separate Statehood in Darjeeling and burnt photo-copies of the Gorkhaland Territorial Administration (GTA) agreement and the GTA Act;**

**(b) if so, the stand of the Government in this regard;**

**(c) whether the Government has any proposal to appoint a committee to look into the merits and demerits of the demands of Gorkhas, Adivasis and others; and**

**(d) if so, the details thereof along with the other steps taken by the Government to bring normalcy to the situation in the Darjeeling hills?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a): The Gorkha Janmukti Morcha (GJM) has called for an indefinite strike in Darjeeling hills with effect from 12-06-2017 demanding separate state of Gorkhaland. Violence and damage to public property has been reported during the agitations.**

**(b): As per the VII Schedule to the Constitution of India, 'Public Order' and 'Police' are state subjects. The State Government concerned is primarily**

**responsible for maintenance of law and order. The Central Government, on the request the State Government, assists the State Government in maintenance of law and order by providing Central Armed Police Forces (CAPFs). CAPFs battalions have been provided to the Government of West Bengal for maintenance of law and order in the Darjeeling Hill area.**

**(c): There is no proposal to appoint a committee to look into the merits and demerits of the demands of Gorkhas, Advasis and others.**

**(d): In view of (c) above, question does not arise.**

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